

**Minutes of the meeting of the Commission held on
04.03.2008**

Present: -

- A. Shri Wajahat Habibullah, Chief Information Commissioner
- B. Shri A. N. Tiwari, Information Commissioner
- C. Dr. O.P. Kejariwal, Information Commissioner
- D. Prof. M M Ansari, Information Commissioner
- D. Secretary, JS (S), JS (TK), DS (PP), US (DCS), US (GS) US (PSS) assisted the Commission.

1. In regard to the appeal/complaints under RTI filed against the various High Courts of the country, the issue of jurisdiction amongst the State Commissions or the Central Commissions will have to be referred to the Ministry of Law, Govt. of India. Similarly petitions filed against the AG offices will have to be examined in respect of the jurisdiction.

A proposal to this effect may be sent to Ministry of Law, Govt. of India

(Proposed action JS (Law))

2. Commission directed that decisions taken by the Commission in which the appellant had sought for huge number of information by filing only one RTI request may be circulated for information of Commissioners.

(Proposed action: DS (PP))

Agenda Item 1: The receipt/disposal statement of the Commission during February 2008

Agenda Item 2: Discussion on making provisions for receipt analysis in the Commission with respect to various Public Authorities in view of Section 25(5) of the RTI Act.

3. Commission was apprised of the statement on the disposal of the Cases during February 2008. The Commission observed however that recent analysis with respect to various Public Authorities in view of section 25(5) of the RTI Act may also be attempted.

(Proposed action: Secretary/DS (PP))

In view of the above the Commission reiterated the need for setting up the proposed research wing for the Commission at the earliest.

Agenda Item 3: Joining of two under Secretaries and their being designated with IC (PB) and IC (MA)

4. Commission was apprised of joining of two under secretaries and their being designated with IC (PB) and IC (MA) respectively. As a result, JS (Law) and JS (TK) will now be free for discharging their respective administrative duties.

Agenda Item 4: The status of Annual Returns submitted by various Public Authorities for the year 2006-2007.

The Commission was apprised of a meeting held under the Chairmanship of Secretary, CIC on 20.02.2008 on this matter.

“If Public Authorities are not feeding the data in the desired way let it come in MDI’s analysis as a gap in the implementation so that suitable training of HR and systemic improvement could be taken up in future.”

The Commission agreed to the above proposition

Supplementary discussion

The Commission was apprised of the responses received from various State Information Commissions with regards to the proposed Zonal/regional Conferences.

Commission directed that since 10th April 2008 is the date by which the responses of the SICs are to be received, the Commission may wait till such time and then venue of the Zonal Conferences may be decided.